

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1484/2020**

This the 05th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rashpal Singh, age about 56 years, S/o Sh. Sardar Singh, R/o Village Sansoo, P.O. Garhi, Tehsil/District-Udhampur.

.....Applicant

(Advocate:- Mr. M M Bashir)

**Versus**

1. State of Jammu and Kashmir, through Commissioner/Secretary to Government, Department of Tourism, Civil Secretariat, Jammu and 4 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This TA (TA No.61/1484/2020) arises out of SWP No. 904/2010, wherein relief is claimed against Sher-i-Kashmir Convention Centre. This Tribunal does not have jurisdiction in respect of the employees of Sher-i-Kashmir Convention Centre. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun...*